

MACT Case No.12/2018.

23/03/2021

The claimant is absent without steps.

The opposite party is also absent without steps.

The claimant is continuously absent without steps since 20/03/2020. The claimant herself was the victim who was injured. Earlier the opposite party filed a petition for compromise. The petition for compromise also could not be allowed. The claimant was afforded a last opportunity to be present for cross-examination on 22/02/2021. So this case is dismissed for non prosecution by the claimant.

Member, M.A.C.T.,
Lakhimpur, North Lakhimpur.